

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:974  
ANSWERED ON:11.12.2013  
ADMISSION OF CHILDREN IN PRIVATE SCHOOLS  
Jindal Shri Naveen

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government has reviewed the implementation of 25% reservation for Economically Weaker Section (EWS) students in private schools under the RTE Act, 2009;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether under section 12(1)
- (c) of the RTE Act, students from EWS category cannot get admission to entry-level class-I or pre-primary class at any other private school if there is none in the neighbourhood;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government proposes to amend the RTE Act so as to address this issue and ensure the EWS category students are able to get admission in private schools outside their neighbourhood; and
- (f) if so, the details thereof and if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (f): Section 12(1) (c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, mandates 25% admissions in entry-level class (pre-primary or class I) in private unaided schools to children from disadvantaged groups & weaker sections. In 2012-13, 13 States had initiated admissions under this provision, which has increased to 16 States / Uts in 2013-14.

The provision of 25% admission in private unaided schools is available as per the neighbourhood norms of the State/UT concerned and there is no proposal to amend the Act to this end.